12.36½ hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table four Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd August, 1991 :—

(1) The Representation of the People (Amendment) Bill, 1991.

(2) The Consumer Protection (Amendment) Bill, 1991.

(3) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991.

(4) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991.

12.37½ hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 26th August, 1991, will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Discussion on the Resolution regarding continuance of President's Rule in the State of Jammu & Kashmir.

3. Discussion and Voting on the Demands for Grants under the control of the Ministries of :

   (i) Agriculture
   (ii) Food
   (iii) Rural Development
   (iv) Defence
   (v) External Affairs.

   } To be discussed together.

Sir, with your permission, I also inform the House that at the Speaker's meeting with leaders of parties held yesterday (22-8-1991), it was agreed that :—

(i) Minister of Industry might reply to discussion on Demands for Grants relating to his Ministry on Monday, the 26th August, 1991.

(ii) After the disposal of Demands relating to Ministry of Industry, the Statutory Resolution extending Presidential proclamation in relation to the State of Jammu & Kashmir might be taken up and passed on the 26th August, 1991.

(iii) On conclusion of discussion and voting on the Demands for Grants of the Ministry of External Affairs, the Demands for Grants of the Ministries of Human Resource Development, Home Affairs and Commerce may be taken up in that order.

(iv) All questions necessary to dispose of all the outstanding matters in connection with Demands for Grants might be

put to vote at 6 P.M. on Thursday, the 5th September, 1991 in place of 3rd September, 1991.

(v) The Finance (No. 2) Bill, 1991 for which 12 hours have been allotted might be taken up for consideration and passing on 9, 10 and 11 September, 1991.

(vi) Discussion under Rule 193 regarding BCCI affairs... *(Interruptions)*

SHRI JASWANT SINGH (Chittorgarh): Sir, I am on a point of order. I think, the hon. Minister of Parliamentary Affairs has said that it was agreed to have a discussion regarding BCCI affairs under Rule 193. Sir, there was no agreement to have a Discussion under Rule 193 on this. It is a motion, which is coming under Rule 184.

SHRI RAM VILAS PASWAN (Rosera): This was not decided there.

SHRI JASWANT SINGH: Sir, to replace from motion under Rule 184 to Discussion under Rule 193 is an error and it would be an incorrect presentation of what took place in your Chamber. *(Interruptions)*

MR. SPEAKER: The Minister is fixing the time.

SHRI JASWANT SINGH: Sir, he has no authority to change what has already been decided. Secondly, he cannot on his own take a decision that it will be a discussion... *(Interruptions)*

SHRI GHULAM NABI AZAD: We will leave that to the hon. Speaker.

SHRI SOMNATH CHATTERJEE (Bolpur): We had agreed only about the date... *(Interruptions)*

MR. SPEAKER: We will decide that. Now, let the Minister complete it.

SHRI GHULAM NABI AZAD: Sir, BCCI affairs may be taken up on 6 September and completed same day by sitting late, if necessary. I hope the House agrees with the above suggestions. *(Interruptions)*

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, I want to make a submission and my submission is related to BCCI.

[English]

MR. SPEAKER: That was decided in meeting in which the representative of your party was also there... *(Interruptions)*

[Translation]

SHRI GEORGE FERNANDES: Please listen to me. I am supporting it. Some Members raised the takeover of L&T. The proposal regarding BCCI put forth by us was also connected with the issue as to how the financial institutions will exercise their voting right. I want an assurance from the hon. Minister that the financial institutions will not cost their vote unless the matter is discussed and decided in the House.

[English]

MR. SPEAKER: Please take your seats. We do have a procedure laid down. Now if you do not follow the procedure, then it becomes very difficult for other Members to follow what you are saying. That is why, the

procedure is, if the business is put before the House and you have any objection to this, you have to give a notice and then say all these things. Without giving a notice if you say all these things, then others are taken by surprise. Let us not do that. You shall have to respect others feelings also. *(Interruptions)*

MR. SPEAKER: I respect the Senior Members here. That does not mean that I should not listen to others.

SHRI CHITTA BASU (Barasat): The following items may kindly be included in the next week's agenda :

1. The deplorable condition of life and work of the millions of the agricultural workers of the country and the urgent need to enact a comprehensive legislation by the Parliament without further delay.

2. Need for special programme for ensuring supply of drinking water to all by the end of the current year.

PROF. PREM DHUMAL (Hamirpur): The following item may kindly be included in the next week's agenda :

The ex-servicemen have been demanding 'one rank one pension' for the last so many years. They are now launching an agitation to get their genuine demand accepted. Therefore, this item may please be included in the next week's agenda.

SHRI ARJUN CHARAN SETHI (Bhadrak): The following matters of urgent public importance may be included in the next week's business of the House

(1) The Central legislation to levy a tax on consignment of goods as consensus arrived at in the National Development Council meetings held on 11-10-90.

(2) Enactment of Major Minerals (Validation and Termination) Bill, 1991 to help legitimise collection of cess by the States already made to prevent further deterioration in the State's resources especially of Orissa State.

[Translation]

SHRI MANKU RAM SODI (Bastar): Mr. Speaker, Sir, I want that the following matter be included in the next week's Business of the House :

The passenger train between Vishakapattnam and Beladilla should be run regularly. Earlier, this train used to take 16 hours to reach its destination but now it takes 24 hours. The speed of the train should be accelerated. Almost every coach of the train is in a state of disrepair and is dirty. Conditions should be improved immediately.

[English]

SHRI K. V. THANKABALU (Dharmapuri): The following item may be included in the next week's business :

The fraud committed by P. T. Five Star Private Ltd. on Indian Overseas Bank to the tune of 130 crores and the action taken by the Government of India in this regard.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Sir, I would like that the following matter be included in the Business of next week :

The Centre has made a heavy cut in coal supply to Thermal Power Stations in Uttar Pradesh. Because of non-availability and poor quality of coal there is an apprehension of break down of these Thermal Power Stations and as a result the entire State is likely to be plunged into darkness.

Secondly, the Centre should take effective steps to curb the ever increasing terrorist activities in Uttar Pradesh. Not only this, the ban on issue of arms licence should be lifted so that the citizens feel secured.

SHRI MOHANLAL JHIKRAM (Mandla) : Mr. Speaker, Sir, the following matter be included in next week's Business of the House :

The activities of Naxalites are increasing day by day in Mandla, Balaghat and Bastar districts of Madhya Pradesh. In the absence of sophisticated weapons and fast vehicles with the Police it is difficult to chase and track them down in the ravines and hilly regions where roads, bridges and culverts are also inadequate.

Therefore, my submission is that the Police should be well equipped with sophisticated weapons and fast vehicles. Besides, separate provision should be made for construction of roads, bridges etc. in Mandla and other hill districts of the State so that the activities of the Naxalites could be curbed effectively.

(English)

SHRI V. DHANANJAYA KUMAR (Mangalore) : Sir, the following items may kindly be included in the next week's agenda :

1. There is need to take immediate steps to repair the bridge across river Sharavathi on National Highway No. 17 at Honnavar using modern military technology and restore passage of heavy vehicles through the said bridge.
2. There is need to take steps to introduce a day train between Mangalore and Bangalore and vice-versa and also to speed up the running time of the existing train service at night between the said two cities.

12.46 hrs.

(English)

Places of Worship (Special Provisions) Bill

MR. SPEAKER : Well we have at item No. 12, a Bill which is to be introduced. I have received notices from Members to oppose it. I am allowing them to make their say on this point.

SHRI JASWANT SINGH (Chittorgarh) : Sir, I am on a point of order. Item No. 12 in the Agenda is about the introduction of a Bill about the places of worship, special provision Bill. My point of order and objection relates to 4-5 aspects. Firstly, it is violative of Direction 19A and 19B. My colleague, Shri Ram Naik, will be dealing with that subsequently. Secondly, it is violative of provisions regarding Money Bill and I would like